

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-124**  
53/252/ND/2020

**IN THE MATTER OF:**

M/s. Global Couriers Pvt Ltd.

Vs.

RoC NCT of Delhi and Haryana

...:APPELLANT

...:RESPONDENT

**SECTION**

U/s 252

**Order delivered on 29.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant

: Mr. Avtar Singh, Advocate

For the IT Department

: Mr. Deepak Anand and Mr. Vipul Agrawal, Advocate.

For the ARoC

: Ms. Mitika, ARoC.

**ORDER**

Counsel for the Appellant is present. Counsel for the Income Tax Department is present. ARoC is present. Counsel for the Appellant is directed to file additional documents, if any, in order to demonstrate that at the time of strike of, the company has been carrying on its business as per its object clause.

List the matter on 9<sup>th</sup> April, 2021.

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**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-sd-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**